

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10-04-2014 in CEA No. 50/2014 passed by the High Court Of Judicature At Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE

Respondent(s)

(WITH APPLN FOR PERMISSION TO FILE ANNEXURES]

WITH

C.A. No. 433/2015 (XVII)

Date : 08-05-2018 These matters were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. M. Y. Deshmukh, AOR

Mr. Shakti Pandey, Adv.

Mr. Rajinder Mathur, AOR

For Respondent(s)

Mr. Sunita B Rao, Adv.

Mr. Anirudh P Mayee, Adv.

Mr. Vikas Bansal, Adv.

Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted in the special leave petition.

[Charanjeet Kaur]
A.R.-cum-P.S.[Jagdish Chander]
Asstt. Registrar